

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 785-789 OF 2018
[@ SPECIAL LEAVE PETITION (C) NOS. 2335-2339 OF 2018]
[DIARY NO. 28643 OF 2017]

NACHHATAR SINGH ETC. ETC.

APPELLANT(S)

VERSUS

THE STATE OF PUNJAB & ORS.

RESPONDENT(S)

J U D G M E N T

KURIAN, J.

1. Permission to file Special Leave Petition(s) is granted.
2. Delay condoned. The application(s) for substitution is/are allowed.
2. Leave granted.
2. The issue raised in these appeals stands concluded by Judgment dated 01.11.2017 in Civil Appeal Nos. 16372-16373 of 2017 and other connected matters.
3. Therefore, these appeals are disposed of in terms of the Judgment referred to above, with a direction to the State to pay the compensation within two months from today, if not already paid.

Civil Appeal Nos. 17523-17526 of 2017

1. Taken on board.
2. In view of the Judgment passed in Civil Appeal Nos. 16372-16373 of 2017 dated 01.11.2017 and other connected matters, these appeals are also disposed of.

.....J.
[KURIAN JOSEPH]

.....J.
[MOHAN M. SHANTANAGOUDAR]

New Delhi;
January 22, 2018.

ITEM NO.11

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28643/2017

(Arising out of impugned final judgment and order dated 26-10-2016 in CWP No. 5312/2014 26-10-2016 in CWP No. 5028/2014 26-10-2016 in CWP No. 2901/2014 26-10-2016 in CWP No. 2645/2014 26-10-2016 in CWP No. 2370/2014 passed by the High Court Of Punjab & Haryana At Chandigarh)

NACHHATAR SINGH ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.5374/2018-CONDONATION OF DELAY IN FILING SLP and IA No.5377/2018-APPLICATION FOR SUBSTITUTION and IA No.5372/2018-PERMISSION TO FILE SLP/TP and IA No.5378/2018-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.5379/2018-CONDONATION OF DELAY IN REFILING)

Date : 22-01-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Siddharth Batra, Adv.
Mr. Ravinder Kumar, Adv.
Mr. Vipin Kumar Jai, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

DIARY NO. 28643 OF 2017

Permission to file Special Leave Petition(s) is granted.

Delay condoned. The application(s) for substitution is/are allowed.

Leave granted.

The civil appeals are disposed of in terms of the signed non-reportable Judgment.

Civil Appeal Nos. 17523-17526 of 2017

Taken on board.

In view of the Judgment passed in Civil Appeal Nos. 16372-16373 of 2017 dated 01.11.2017 and other connected matters, these appeals are also disposed of.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)